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Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

NOTIFICATION

New Delhi, the 20 January, 2015.

S.O.-----(E) ----- In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies for the purposes of the said clause, the 'Tamil Nadu Water Supply and Drainage Board', a Board constituted under the Tamil Nadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act No. 4 of 1971) in respect of the following specified income arising to that body, namely:-

- (a) centage at rates prescribed by the Government of Tamil Nadu;
 - (b) water charges (at Water Tariff fixed by the Government of Tamil Nadu) collection from local bodies for bulk water supply;
 - (c) interest on bank deposits and investments, rent and deposits received from local bodies.
2. This notification shall be subject to the conditions that Tamil Nadu Water Supply and Drainage Board:-
- (a) shall not engage in any commercial activity;
 - (b) its activities and the nature of the specified income remain unchanged throughout the financial year(s), and
 - (c) shall file return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the said Act.
3. This notification shall be applicable for the for the Financial years 2013-14 to 2017-18.

MS Refd
20/1/15
(Notification No. 5 /2015 F.No.196/28/2013-ITA.1)

Deepshikha
(Deepshikha Sharma)
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To

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